

SECTION 35AC, READ WITH EXPLANATION (b) THERETO, OF THE INCOME-TAX ACT, 1961 - ELIGIBLE PROJECTS OR SCHEMES, EXPENDITURE ON - NOTIFIED ELIGIBLE PROJECTS OR SCHEMES - CANCER PATIENTS AID ASSOCIATION, MUMBAI

NOTIFICATION NO. SO 479(E) [NO.109/2015 (F.NO.V.27015/4/2014-SO(NAT.COM))], DATED 11-2-2015

Whereas by notification of the Government of India, in the Ministry of Finance (Department of Revenue) number S.O.180(E) dated the 10th March, 1997, issued under sub-section (1) read with clause (b) of the Explanation to section 35AC of the Income-tax Act, 1961 (43 of 1961), the Central Government had notified at serial number 6, "(a) Renovation of building equipments and furnishing of Cancer Detection Unit at Mumbai maharashtra; and (b) Cancer Awareness, Education and Detection camps; at Ahmednagar, Nanded, Buldana, Parbhani, Akola Amravati, Yavatmal, Jalgoan, Dhule, Beed and Mumbai, Maharashtra" by "Cancer Patients Aid Association, 5, Malhotra House, Fort, Mumbai - 400001", as an eligible project or scheme for a period of three years beginning with assessment year 1997-1998; which was extended further vide notification number S.O.638(E) dated the 5th July, 2000 for a period of three years beginning with assessment year 2000-2001; which was extended further vide notification number S.O. 1280(E) dated the 9th January, 2002 for a period of three years beginning with assessment year 2003-2004; which was extended further vide notification number S.O.148(E) dated the 3rd February, 2006 for a period of three years beginning with financial year 2005-2006; which was extended further vide notification number S.O.246(E) dated the 21st January, 2009 for a period of three years beginning with financial year 2008-09 and which was further extended vide notification number 2400(E), dated 18.10.2011 for a period of three years ending with financial year 2013-14;

And whereas the said project or scheme is likely to extend beyond eighteen years;

And whereas the National Committee for Promotion of Social and Economic Welfare, being satisfied that the said project or scheme is being executed properly, made a further recommendation under sub-rule (5) of rule 11M of the Income-tax Rules, 1962 for extending the said project or scheme for a further period of three years;

Now, therefore, the Central Government, in exercise of the powers conferred by sub-section (1) read with clause (b) of the Explanation to section 35AC of the Income-tax Act, 1961 (43 of 1961), hereby notifies the scheme or project "(a) Renovation of building equipments and furnishing of Cancer Detection Unit at Mumbai maharashtra; and (b) Cancer Awareness, Education and Detection camps; at Ahmednagar, Nanded, Buldana, Parbhani, Akola Amravati, Yavatmal, Jalgoan, Dhule, Beed and Mumbai, Maharashtra" which is being carried out by "Cancer Patients Aid Association, 5, Malhotra House, Fort, Mumbai - 400001", without any change in the approved cost of Rs. 365.67 lakhs, as an eligible project or scheme for a further period of three years beginning with financial years 2014-15, *i.e.*, 2014-15, 2015-16 and 2016-17.

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